

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1533 of 2018 in
APPEAL No. 319 of 2018

Dated: 26th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Roha Dyechem Private Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri for
Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Buddy A. Rangnadhan
Ms. Stuti Kishn for R-1

ORDER

IA NO. 1533 OF 2018 - (Urgent Listing)

We have heard learned counsel, Ms. Swapna Seshadri, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in the application, the same may kindly be accepted and IA may kindly be allowed and urgent listing may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

APPEAL No. 319 of 2018

Registry is directed to number the appeal and list the matter for admission after curing the defects on **29.10.2018**, as requested.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N.K. Patil)
Judicial Member